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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No.813 of 1994.

Date of decision : January 12, 1995.

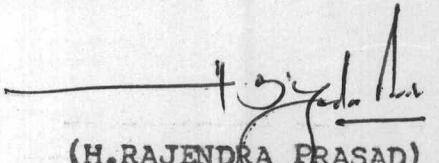
B.S.N.Mupty ... Applicant.

Versus

Union of India, and others ... Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ? No.
2. Whether it be circulated to all the Benches of the N. Central Administrative Tribunals or not ?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

12 JAN 95

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH.

Original Application No. 813 of 1994

Date of decision : January 12, 1995.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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B.S.N.Murty, s/o late B.S.R.Sastry,
presently working as H.C., S.E.Railway
Mixed H.S.School, Bandamunda, P.O.Bandamunda,
Dist-Sundargarh.

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Applicant.

By Advocates . . .

M/s, H.M.Dhal, B.P.Ray.

Versus

1. Union of India, represented through General Manager, S.E.Railway, Garden Reach, Calcutta-43.
2. Senior Divisional Personnel Officer, Chakradharpur Division, At/P.O.Chakradharpur, Dist-Singhbhum.
3. Principal, S.E.Railway Mixed H.S.School, At/P.O.Bandamunda.Dist-Sundargarh.

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Respondents.

By Advocate

N o n e

Q R D E R

H.RAJENDRA PRASAD, MEMBER (ADMN.), Heard Shri H.M.Dhal, learned counsel for the applicant. It is seen that the applicant was placed under suspension with effect from 8.8.1994 vide Annexure-1 whereafter he submitted an appeal on 28.9.1994 requesting for revocation of suspension on the ground that no memo of charges was issued subsequently against him. The position continues to be the same, and till today, according to the counsel for the applicant, no charges

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have been served on the applicant. While this is so, the appeal submitted by the applicant vide Annexure-3 has also not been disposed of. If the above statements are correct, the Senior Divisional Personnel Officer, (Respondent No.2) will take steps to dispose of the appeal on merits and communicate his decision in the matter to the applicant within a period of 30 days from the date of receipt of this order. No costs.

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H. RAJENDRA PRASAD
MEMBER (ADMINISTRATIVE)

12 JAN 95

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